

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.2 - Misc.A/2(AHM)2024
in
C.A.(CAA)/70(AHM)2023

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Growth Securities Pvt Ltd.
(De-Merged Co.)

.....Applicant

Algoquant Investments Pvt Ltd.
(Transferor Co.)

.....Respondent

Algoquant Fintech Ltd.
(Resulting/ Transferee Co.)

Order delivered on: 02/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Vaibhavi Parikh, Adv.

ORDER

Misc.A/2(AHM)2024

An application filed for modification/rectification of the order dated 04.04.2024. Heard the Ld. Counsel for the applicant. The order stands partially modified to the limited extent of allowing the Applicant Companies to conduct the meeting of shareholders as given under.

- a) Para-vi of the order, is amended and modified to the limited extent of: "the quorum for meeting of shareholders (**only**) shall be as per Section 103(1)(a)(iii) of the Companies Act 2013".
- b) All other part of the order passed (in terms of Rule 5 of Companies Rules (CAA) 2016) are retained and no further rectification/modification is made in the order dated 4.4.2024 in C.A.(CAA)/70(AHM)2023.

The Misc.A/2(AHM)2024 filed is accordingly disposed off.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)